

GOVERNMENT OF PUNJAB

**EXCISE AND TAXATION COMMISSIONER'S OFFICE,
PUNJAB, PATIALA**

Notification

The 26th March, 2012

No. G.S.R.11/P.A.1/1914/Ss.21 and 59/Amd.(57)/2012.—In exercise of the powers conferred by clause (d) of section 21 and section 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), read with Government of Punjab, Department of Excise and Taxation, Notification No. S.O.17/PA.1/14/S.9/2007, dated the 24th April, 2007, and all other powers enabling me in this behalf, I, A. Venu Prasad, I.A.S., Excise Commissioner, exercising the powers of Financial Commissioner, make the following rules further to amend the Punjab Distillery Rules, 1932, namely :—

RULES

1. (1) These rules may be called the Punjab Distillery (First Amendment) Rules, 2012.

(2) They shall come into force on and with effect from the first day of April, 2012.

2. In the Punjab Distillery Rules, 1932 (hereinafter referred to as the said rules), in rule 57 the following shall be substituted, namely :—

"(1) Revenue locks will be purchased by the management of distilleries, bottling plants, breweries and wineries with the approval of the Excise Commissioner. These locks will invariably be used wherever necessary under these rules or as per the directions of the Excise Commissioner, Punjab.

(2) The Inspector will be supplied with books or lock tickets in Form D-7 for use with the revenue lock(s). Tickets must be used in the consecutive order of their numbers."

3. In the said rules, in rule 93,—

(i) in clause (e), in sub clause (1), in the last line, for the words "Food-Grade type", the words "superior Food-Grade quality and round in shape", shall be substituted ; and

(ii) in clause (s), for the figures "2011-2012", the figures "2012-2013" shall be substituted.

4. In the said rules, for rule 122-B, the following rule shall be substituted, namely :—

"122-B All bottles of Punjab Medium Liquor, Indian Made Foreign Liquor and Imported Foreign Liquor sold in the State of Punjab, shall be affixed with the Intaglio Printed Security Labels with Hologram at the cost of the licensee. This provision shall also be applicable for liquor to be sold to and by Canteen Store Depot, Central Reserve Police Force and Indo- Tibetan Border Police.".

A. VENU PRASAD,
Excise Commissioner, Punjab.